

CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH KOLKATA

OA No. 350/00068/2015

Dated of order: 07 .03.2016

PRESENT:

THE HON'BLE MR. JUSTICE V.C.GUPTA, JUDICIAL MEMBER
THE HON'BLE MS. JAYA DAS GUPTA, ADMINISTRATIVE MEMBER

JISHU MONDAL V/S R R C (S.E.RLY)

For the Applicant For the Respondents

:Mr.P.K.Munsi,, Counsel :Mr.B.P.Manna, Counsel

ORDER

JUSTICE V.C.GUPTA. JM:

Heard the learned counsel for both sides and perused the records.

2. The candidature of the applicant was rejected on medical ground. The learned counsel for the respondents filed instruction received in this matter. The instruction filed by the respondents' counsel reveals that the applicant was declared unfit in the notified medical category A2 to C1 for the post of recruitment of Gr. D as per employment notice. It has also been contended in the instruction that there is no such representation made by the applicant for re medical examination and that re medical examination of a unfit candidate is not automatic and should have been maintained the requisite procedure duly



Indian Railway Medical Manual para 522 which is as under:

"It has been given full knowledge of the fact that candidate has already been rejected as " unfit" for service by Medical Authority by the Government on this behalf on receipt of the said Certificate applicant's case will be referred to CMD/GRC for re medical examination."

3. Hence this OA is finally disposed of at this admission stage with direction to the applicant to proceed in accordance with procedure prescribed for the medical examination as stated hereinabove. There shall be no order as to costs.

(Jaya Das Gupta) Admn. Member (Justice V.C.Gupta)

knm